

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

21.4.2009

CP 10/2008 with MA 78/2009 (TA 3/2000)

None present for petitioner.
Mr.V.S.Gurjar, counsel for respondents.

MA 78/2009

MA 78/2009 has been moved by the respondents for taking on record the orders dated 27.1.2009 and 20.2.2009 (Ann.MAR/1 and MAR/2 respectively).

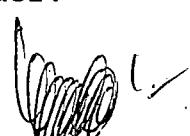
In view of the averments made in the MA, the MA is allowed and the documents annexed thereto are taken on record.

MA stands disposed of accordingly.

CP 10/2008

Heard learned counsel for the parties. The CP stands disposed of by a separate order.


(B.L.KHATRI)
MEMBER (A)


(M.L.CHAUHAN)
MEMBER (J)

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR.

Jaipur, the 21st day of April, 2009

CONTEMPT PETITION No.10/2008

IN

TRANSFERRED APPLICATION No.3/2000

CORAM :

HON'BLE MR.M.L.CHAUHAN, JUDICIAL MEMBER
HON'BLE MR.B.L.KHATRI, ADMINISITRATIVE MEMBER

Hari Raj Swaroop
S/o Shri Ram Gopal Swaroop,
R/o 2/205, Malviya Nagar,
Jaipur.

... Petitioner/Applicant

(By Advocate : None)

Versus

1. Shri Ranglal Jamuda (IAS),
Commissioner,
Kendriya Vidyalaya Sangathan,
18, Institutional Area,
Shaheed Jeet Singh Marg,
New Delhi.
2. Dr.K.P.Chamola,
Asstt.Commissioner,
Kendriya Vidyalaya Sangathan,
Jaipur Region,
Gandhi Nagar Marg, Bajaj Nagar,
Jaipur.

... Respondents

(By Advocate : Shri V.S.Gurjar)

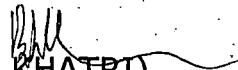
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ORDER (ORAL)**PER HON'BLE MR.M.L.CHAUHAN**

This Contempt Petition has been moved by the Petitioner/applicant for alleged violation of the order dated 8.1.2001, which order has been affirmed by the Hon'ble High Court.

2. Notice of this CP was given to the respondents, who had initially filed a reply thereby contesting the matter. However, subsequently, alongwith MA 78/2009, the respondents have annexed copy of the order dated 20.2.2009, perusal of which shows that order of this Tribunal has been implemented.

3. In view of this subsequent development, the present CP does not survive for consideration and the same stands disposed of accordingly. Notices issued to the respondents are hereby discharged. It is, however, made clear that in case the petitioner/applicant feels aggrieved by the order dated 20.2.2009, it will be open for him to file a substantive OA.


(B.L.KHATRI)
MEMBER (A)


(M.L.CHAUHAN)
MEMBER (J)

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